

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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19<sup>th</sup> June 1953

NOTIFICATION  
(No. 242)

No. 242 (F.No. 197/CD/78-81 (A): In exercise of the powers conferred by clause (v) of sub-section (23) of section 10 of the Income-tax Act, 1938 (43 of 1938), the Central Government hereby notifies "Arunachal Vaidyanayana-permal Temple, Trichy" for the purpose of the said section for and from the assessment year(s) 1952-53.

( M. SHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
New Delhi

Copy to

1. Dy. Officer, Arunachal Vaidyanayana-permal Temple, Trichy - In. 621202
2. The Commissioner of Income-tax, Tamil Nadu-322, Madras with reference to his letter No. C-1122-333(57)/77 C.I.S.S.77.
3. All Commissioners of Income-tax.
4. Directors of Insp. (SI)/(SIK)/(SIK1)/(Inv.), New Delhi.
5. Director of Civil Services (Income-tax), 2nd Floor, Alwaro-Challis, Bhojpur Canal Camp, New Delhi (5 copies).
6. All Officers & Sections of Insp. of C.O.I., New Delhi.
7. Controller & Auditor General of India, New Delhi (20 copies).
8. Bulletin Section of Insp. of Insp. (SIK), New Delhi (5 copies).
9. Director of Training, Insp. (Direct Taxes), Staff College, Mysore (5 copies).
10. Secy. to Govt., Ministry of Law, Justice and Co. Affairs (Department of Legal Affairs), New Delhi.
11. The Chief Controller of Accounts, P.W.D. at, G.O.S.T., Vellore Cantonment, New Delhi.

( M. SHASTRI )  
UNDER SECRETARY TO THE GOVERNMENT OF INDIA